

CHAIRPERSON:
Hon'ble Sri Justice G.Shyam Prasad garu,
Hon'ble Administrative Judge.

NODAL OFFICER:
Smt.V.B.NirmalaGeethamba.
Principal District Judge.

SUBJECT: Framing of Charges and writing of Judgments in criminal cases.

TOPICS: 1.Examination of accused and framing of charges;

2.Disposal of cases without trial;

3.Recording of evidence – relevancy, admissibility and appreciation of evidence;

4. Concept of Corpus delecti;

5. Effect of non-recovery of crime weapon and other incremininating material;

6.Examination of accused under Section 313 Cr.P.C;

7.Judgment writing;

8.Remdemies, reliefs, sentencing and punishment; and

9.Disposal of case property

Sessions	Timings	Chosen Topic	Proceedings	Resource Person
I	10.00 A.M to 11.30 A.M	1.Examinati on of accused and framing of charges; 2.Disposal of cases without trial	Paper Presentation (Sri B.Gautam Prasad, I Additional District Judge, Srikakulam.)	Hon'ble Sri Justice K.C.Bhanu garu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
			Discussion by the Resource person	
			Interaction by Hon'ble Sri Justice G.Shyam Prasad garu, Administrative Judge of Srikakulam District with the Participants	
			Comments by the Resource Person	
II	11.50 A.M to 01.00 P.M	1.Recording of evidence – relevancy, admissibility and appreciation of evidence; 2. Concept of Corpus delecti; 3. Effect of non- recovery of crime weapon and other incremininating material.	Paper Presentation (Sri D.Ramulu, VI Additional District Judge, Sompeta)	Hon'ble Sri Justice K.C.Bhanu garu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
			Discussion by the Resource person	
			Interaction by Hon'ble Sri Justice G.Shyam Prasad garu, Administrative Judge of Srikakulam District with the Participants	
			Comments by the Resource Person	

III	01.45 P.M to 3.00 P.M	1.Examination of accused under Section 313 Cr.P.C; 2.Judgment writing.	Paper Presentation (Sri V.Gopala Krishnarao, IV Additional District Judge, Srikakulam)	Hon'ble Sri Justice K.C.Bhanu garu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
			Discussion by the Resource person	
			Interaction by Hon'ble Sri Justice G.Shyam Prasad garu, Administrative Judge of Srikakulam District with the Participants	
			Comments by the Resource Person	
IV	3.20 P.M to 4.10 P.M	Remedies, reliefs, sentencing and punishment	Paper Presentation (Smt.K.Sudhamani, III Additional District Judge, Srikakulam)	Hon'ble Sri Justice K.C.Bhanu garu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
			Discussion by the Hon'ble Chairperson and the Resource person	
	Interaction by Hon'ble Sri Justice G.Shyam Prasad garu, Administrative Judge of Srikakulam District with the Participants			
	Comments by the Resource Person			
4.10 P.M to 5.00 P.M	Disposal of case property	Paper Presentation (Smt.V.B.Nirmala Geethamba, Principal District Judge, Srikakulam)	Hon'ble Sri Justice K.C.Bhanu garu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh	
		Discussion by the Hon'ble Chairperson and the Resource person		
		Interaction by Hon'ble Sri Justice G.Shyam Prasad garu, Administrative Judge of Srikakulam District with the Participants		
Comments by the Resource Person				

Principal District Judge,
Srikakulam.

To
All Judicial officers in the district.
Copy to the Superintendent(Accounts), C.N., R.K., District Court, Srikakulam.